



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH JAMMU**

**Dated: This day of 10<sup>th</sup> of July 2020**

**HON'BLE Dr. BHAGWAN SAHAI, MEMBER – A  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J**

**O.A. No. 062/00002/2020**

Riyaz Ahmad Rather (Aged 32 years) S/o Ali Mohammad Rather,  
R/o Reshigud Kralpora, District Kupwara.

.....**Applicant**

**By Advocate: Mr. Sheikh Manzoor, Advocate**

**Versus**

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government, School Education Department, Civil Secretariat Jammu/Srinagar.
2. Director School Education Kashmir, Srinagar.
3. Chief Education Officer, Kupwara.
4. Zonal Educational Officer, Kralpora, Kupwara.
5. Headmaster High School Kundian Keeran Kupwara.

.....**Respondents**

**By Advocate: Mr.Amit Gupta, AAG**

**O R D E R(Oral)**



**Per Mr.Rakesh Sagar Jain, Member (J)**

1. Applicant Riyaz Ahmad Rather has filed this O.A. has sought quashing of order dated 18.03.2020 whereby he has been transferred from UPS Peer Mohalla Guzriyal Kralpora to High School Kundia Keeran.
2. Heard.
3. Learned counsel submits that the applicant has submitted a representation dated 13.03.2020 seeking cancellation of his transfer order on medical grounds which has not been decided by the respondents till date. He prays that this O.A. may be disposed of with a direction to the respondents to consider and decide the issue considering this case as representation, within a time bound manner.
4. Mr. Amit Gupta, learned AAG seeks time to file counter affidavit.
5. However, looking to the limited prayer of the applicant, we dispose of this O.A., with a direction to Respondent No. 2 to treat the present O.A. as a representation of the applicant and to consider and dispose of the same while taking into account the medical report/disability certificate issued by the Medical Board, by passing a reasoned and speaking order in accordance with law and rules,



with intimation to the applicant, within a period of one month from the date of receipt of an e-mail copy of this order. The office to send a copy of order by e-mail to Mr. Amit Gupta, AAG who shall transmit a copy of this order by e-mail to the respondents for necessary action. Hard copies of this order be supplied to the parties under Rules.

6. Needless to mention that we have not expressed any opinion on merit of the case. No costs.

**(Rakesh Sagar Jain)**  
**Member (J)**

**'mw'**

**(Dr. Bhagwan Sahai)**  
**Member (A)**